CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.129/13

Tuesday this the 5th day of March 2013

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Kuttikrishnan.M., S/o.Gopalan, Part Time Safaiwala (Casual Labourer), Central Excise Range Office, Taliparamba, Kannur District. Residing at Koothate House, P.O.Pattuvam, (Via) Taliparamba, Kannur District – 670 143.

...Applicant

(By Advocate Mr.K.Shri Hari Rao)

Versus

- 1. Union of India represented by Secretary, Ministry of Finance, New Delhi 1.
- The Commissioner of Central Excise and Customs, Central Revenue Building, I.S.Press Road, Kochi – 18.
- 3. The Commissioner of Central Excise and Customs, Central Revenue Building, Mananchira, Calicut 1.
- 4. Assistant Commissioner of Central Excise, Kannur Division, Kannur 1.
- 5. The Superintendent, Central Excise, Taliparamba Range, Taliparamba, Kannur District.

...Respondents

(By Advocate Mr. George Joseph, ACGSC)

This application having been heard on 5th March 2013 this Tribunal on the same day delivered the following:-

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The claim of the applicant is limited to the extent that the respondents be directed to dispose of the pending Annexure A-2 and Annexure A-4 representations. Briefly the facts of the case are that the applicant entered the service of the respondents in 1998 as a Part Time Safaiwala and he has made a representation for upgradation of his post for which there has been no response so far.

2. Without entering into the merits of the matter, this Tribunal feels it appropriate to dispose of this O.A with a direction to the 2nd respondent to decide the pending representations at Annexure A-2 and Annexure A-4 within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of accordingly. No order as to costs.

(Dated this the 5th day of March 2013)

Dr.K.B.S.RAJAN JUDICIAL MEMBER

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